

(b) the steps taken by the Government to monitor the schemes; and

(c) if so, the details thereof?

**THE MINISTER OF WELFARE (SHRI SITARAM KESRI) :** (a) An amount of Rupees 2306.94 crores was sanctioned during the Seventh Five Year Plan by the Ministry of Welfare for the various Welfare Schemes in the country.

(b) and (c) The programmes are being monitored through :—

- (i) Audited Accounts, utilisation certificates, Audit certificates received from State Governments/UT Administrations and Voluntary Organisations.
- (ii) By obtaining periodic performance reports from the State Governments/UT Administrations and Voluntary Organisations.
- (iii) Inspections by officers of State Governments/UT Administrations and of the Ministry.
- (iv) Annual Meetings/Conferences of State Welfare Ministers/Social Welfare Secretaries Organised by the Ministry.
- (v) Review of programmes in periodical conferences/Seminars organised by the Ministry.

**DDA Flats to SCs/STs at Kondli**

**3267. SHRI ANADI CHARAN DAS :** Will the Minister of URBAN

**DEVELOPMENT** be pleased to state :

(a) whether most of the DDA flats which were earlier refused by allottees at Kondli and Hastbal are being allotted to Scheduled Castes/Scheduled Tribes;

(b) whether the cost of flats are being increased now;

(c) if so, the reasons and the details thereof and prices of recently allotted flats under HUDCO schemes;

(d) the approximate cost of MIG/LIG/Janta flats; and

(e) whether special consideration are being given to physically handicapped persons and on medical grounds in the matter of allotment of such flats, if not, the reasons therefor?

**THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) :** (a) Information is being collected and will be laid on the Table of the House.

(b) and (c) The disposal cost of flats in Kondli Gharoli and Hastbal has been worked out on no-profit-no-loss basis. The disposal cost of flats allotted in February, 1991, however, has gone up as compared to the cost in March, 1990 due to increase in the cost of land. The cost of flats allotted in these areas in February, 1991 increased as under :—

Category	Cost Range
LIG	Rs. 1,47,600 to 2,09,900
JANTA	Rs. 83,800 to 94,000

(d) The approximate present cost under :—  
of different category of flats is as

Category	Cost range
MIG	Rs. 3,17,600 to 4,55,800
LIG	Rs. 1,37,300 to 3,17,100
JANTA	Rs. 76,600 to 1,46,700

(e) Under the New Pattern Scheme, 1979, 1% of the flats are reserved for physically handicapped persons.

[Translation]

**Violation of Copy Right Act**

3268. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the number of cases of violations of the copyright act registered with the Government during the last three years?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Cases of violation of the Copyright Act are not registered with the Government of India. Criminal complaints in this regard are made to the local police under the State Governments/Union Territory administration. Information in respect of 13 States and Union Territories as available with the National Crime Records Bureau is given in the statement attached.

**STATEMENT**

States/Union Territories	Years		
	1988	1989	1990
1. West Bengal (Calcutta)	26	57	31
2. Kerala	21	37	61
3. Mizoram	—	—	—
4. Nagaland	—	—	—
5. Punjab	—	—	1
6. Goa	35	15	10
7. Manipur	—	—	—
8. Arunachal Pradesh	—	—	—
9. Jammu & Kashmir	—	—	33
			(this includes figures for the years 1988, 1989 & 1990)
10. Daman & Diu	—	—	—
11. Pondicherry	8	2	2
12. Lakshadweep	—	—	—
13. Andaman & Nicobar Island	—	—	—